

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
**(Office of the Registrar Judicial, Srinagar)**

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**NOTICE**

It is notified for the information of all the concerned that in view of non-availability of Hon'ble Mr. Justice Mohan Lal on account of his lordship's casual absence from 26<sup>th</sup> to 30<sup>th</sup> of September, 2022, the cases listed before his lordship's Single Bench *being SB-VI*, both in the Regular as well as in the Supplementary Cause lists for the aforesaid period, shall now stand transferred to the Single Benches of Hon'ble Mr. Justice Sanjeev Kumar and Hon'ble Mr. Justice Vinod Chatterji Koul, in equal proportion, including habeas corpus matters, as per the following:-

**Regular Cause List**

Date	SB-III of Hon'ble Mr. Justice Sanjeev Kumar	SB-IV of Hon'ble Mr. Justice Vinod Chatterji Koul
26.9.2022	From Sr.No.1 to 60	From Sr.No.61 to 121
27.09.2022	From Sr.No.1 to 32	From Sr.No.33 to 63
28.09.2022	From Sr.No.1 to 33	From Sr. Nos. 34 to 66
29.09.2022	From Sr. No.1 to 33	From Sr.No.34 to 65
30.09.2022	From Sr. No. 1 to 37	From Sr. Nos. 38 to 74

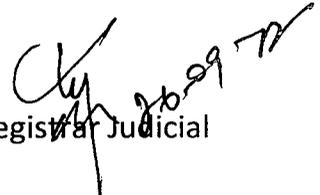
**Supplementary Cause List Cases**

Date	SB-III of Hon'ble Mr. Justice Sanjeev Kumar	SB-IV of Hon'ble Mr. Justice Vinod Chatterji Koul
26.09.2022	Sr.No.122 & 123	Sr.No.124 & 125

Sd/-  
Registrar Judicial

Copy to :-

1. Secretary and Bench Secretary to Hon'ble Mr. Justice Sanjeev Kumar.
2. Secretary and Bench Secretary to Hon'ble Mr. Justice Vinod Chatterji Koul.  
... for information and compliance.
3. Secretary and Bench Secretary to Hon'ble Mr. Justice Mohan Lal. They are directed to make available the staff equally in the transferee Courts and the concerned Restorer shall ensure availability of files in the said Courts.
4. Incharge NIC for uploading the notice on the official website of the Hon'ble High Court.
5. Shri Tajamul Hussain, Developer.  
...for information and necessary action at his end.
6. Notice boards.
7. Office file.

  
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